

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.1  
C.P.(IB)/131(AHM)2022

**Order under Section 9 of IBC**

**IN THE MATTER OF:**

HCC Concessions Ltd  
V/s  
Sadbhav Infrastructure Projects Ltd

.....Applicant

.....Respondent

**Order delivered on ..07/06/2022**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Salil M. Thakore, Advocate, along with  
Mr.Nihar Thakkar, Advocate, i/b. Samvad Partners  
For the Respondent :

**ORDER**

This application is filed under Section 9 of IBC, 2016.

Issue notice to the Corporate Debtor.

The Applicant is directed to serve notice upon the Corporate Debtor by Speed-Post and E-mail and to file an affidavit of service of notice within two weeks. The Corporate Debtor is directed to file an affidavit in reply within seven days by giving a copy to the other side and other side may file rejoinder (not more than five pages) within seven days thereafter.

List the matter on 03.08.2022

-SD-

**KAUSHALENDRA KUMAR SINGH  
MEMBER (TECHNICAL)**

-SD-

**MADAN B GOSAVI  
MEMBER (JUDICIAL)**